

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.129

**COMP.APPL/89(CH)2024**  
**and**  
**CP No. 72/Chd/Hry/2023**

**IN THE MATTER OF:**

Prakash Kumar

...Petitioner

Vs.

Apoxy Media Private Ltd

...Respondent

**Under Section:** 241(1), 242(4), Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up  
today, hence the matter is adjourned to 07.06.2024.

Sd/-  
Court Officer

Preeti  
23.04.2024